

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
**(through web-based video conferencing platform)**

**ITEM No.15**  
**C.P. No.36/BB/2021**

**IN THE MATTER OF:**

Joji Jacob ... Petitioner  
v.  
M/s. Ayegrow Business Solutions Pvt. Ltd. ... Respondent

**Order under Section 213 of Companies Act, 2013**

**Order delivered on: 04.05.2023**

**CORAM:**

**MS. BIDISHA BANERJEE**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri P P Zibi Jose  
For the Respondent Nos.1-3 : Shri Deepakar

**ORDER**

1. Heard the learned Counsels for the parties.
2. On 21.01.2023, the Petitioner was directed to file rejoinder to the common reply filed by the Respondent Nos.1, 3 & 4. But the same has not been filed by the Petitioner till date. Therefore, the Petitioner is directed to file the same within two weeks, after service on the other side, failing which his right to file rejoinder shall stand forfeited and the matter will be decided based on the record available.
3. It is noticed that in spite of availing several opportunities given on 02.08.2022, 10.10.2022, 16.11.2022, 20.01.2023, 20.01.2023 & 16.03.2023, no replies have been filed by the Respondent Nos.2, 5, 6 & 7 till date. In the circumstances, the right to file reply of Respondent Nos.2, 5, 6 & 7 is forfeited.
4. List the matter on **09.06.2023.**

**Sd/-**

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

Puja

**Sd/-**

**(BIDISHA BANERJEE)**  
**MEMBER (JUDICIAL)**